NATIONAL COMPANY LAW TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

C.P NO. 130(ND)/2016
CA NO.

PRESENT: CHIEF JUSTICE M. M. KUMAR
Hon'ble President

SH. R.VARADHARAJAN
Hon'ble Member (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF PRINCIPAL BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 14.03.2017

NAME OF THE COMPANY Mr. Jitender Arora
Vs
M/s. Ulta Tech Township Developers Pvt. Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 241

S.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
(1)	DHRUV GUPTA	ADVOCATE	FOR PETITIONER	
2.	Rishi Sood	Adv.	for Petitioner	
3.	SHARAD TYAGI	ADVOCATE	FOR RESPONDENTS	

ORDER

This order is passed jointly in CP No. 130(ND) & 118(ND) of 2016.

Learned counsel for the parties state that the registered office of the respondent company is in Haryana and therefore the matter belongs to the territorial jurisdiction of the Chandigarh Bench of NCLT in view of the latest notification. Accordingly the Registry is directed to sent all the paper concerning these cases to the Chandigarh Bench of NCLT at the earliest possible. The matter be listed before the Chandigarh Bench of NCLT on 10.04.2017.

SD/-
(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT

SD/-
(R. VARADHARAJAN)
MEMBER (J)